

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For hearing a/w
OB. Nos 21 8 31 2
2002.

Bench

MD
25/11/03

For hearing a/w
OB. Nos 21 8 31 2
2002.

Bench

MD
15/12/03

Copy of order of 16/12/03
issued to all the parties
by Posts. The same
copy of order issued
to the Counsel for
both sides.

DR
S. O.

MD
19/12/03

Order dated 20.11.03.

Adjourning to 27.11.03 alongwith

OA 31/02.

Se...

Member (A)
Y
Member (B)

Order dated 27.11.03

Adjourning to 16.12.03.

Vice Chairman Subh
Member (C)

Order dated 16.12.2003

Heard the learned counsel for the parties and perused the materials available on record.

In consideration of submissions made by the learned counsel of both sides, we hereby direct the applicant to file a representation before the ~~Review Committee~~ ^{Representation} Committee ventilating his grievance, within a period of seven days from the date of receipt of this order, against the notice of premature retirement. Upon receipt of the said representation, the ~~as directed above, the~~ ^{Representation} ~~Review~~ Committee shall dispose of the same within a period of 45 days thereafter through a reasoned and speaking order; after which the ad interim order dated 7.3.2002 shall come to an end.

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With this, we dispose of the O.A.

No costs.

Send copies of this order to Respondents and free copies of this order be handed over to the learned counsel of both the sides.

John
VICE-CHAIRMAN

John
MEMBER (JUDICIAL)